

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना): (क) से (ङ): बिहार सरकार ने उनके पास उपलब्ध निम्नलिखित सूचना भेजी है:

1978 में समस्तीपुर संसदीय चुनाव क्षेत्र में हुए उप-चुनाव के दौरान राज्य और अन्व पुलिस बलों द्वारा 54 व्यक्ति गिरफ्तार किए गए थे। केवल के. रि. प. बल द्वारा गिरफ्तार किए गए व्यक्तियों की संख्या के बारे में अलग से कोई आंकड़े उपलब्ध नहीं हैं। गिरफ्तार किए गए व्यक्तियों में तत्कालीन राज्य पर्यटन मंत्री, एक संसद सदस्य और एक विधायक शामिल था। गिरफ्तारी के तुरंत बाद उनको जमानत पर छोड़ दिया गया था। जांच के दौरान राज्य मंत्री और संसद सदस्य के विरुद्ध दर्ज किया गया मामला समाप्त कर दिया गया था क्योंकि इस में तथ्य की गलती पाई गई थी।

विधायक के विरुद्ध मामले के संबंध में सूचना की बिहार सरकार द्वारा प्रतीक्षा की जा रही है जो जिला मजिस्ट्रेट से आनी है।

Expenditure on Welfare Schemes for Scheduled Castes

6962. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total expenditure incurred on various welfare schemes for Scheduled Castes and Scheduled Tribes in different States and Union Territories in India during the past three years, and how much of it was appropriated for implementation of schemes for Scheduled Tribes in each State and Union Territory;

(b) The proportion of Scheduled Tribe population to that Scheduled Castes in each State/Union Territory;

(c) whether it is a fact that almost entire resources made available for

welfare of Scheduled Castes and Scheduled Tribes are by and large diverted to Scheduled Caste welfare depriving the Scheduled Tribes of their dues; and

(d) whether a separate plan for Scheduled Tribes' Welfare is proposed to be chalked out; if so, the steps taken in that direction so far by Union and State Governments Union Territory Administrations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) A statement showing expenditure incurred on developmental schemes for Scheduled Castes and Scheduled Tribes State-wise for 1977-78, 1978-79 and 1979-80 is laid on the Table of the House. [Placed in Library. See No. LT-1227/80].

(b) The information is furnished in a Statement laid on the Table of the House. [Placed in Library. See No. LT-1227/80].

(c) No, Sir

(d) A tribal sub-Plan for sixteen States and two Union Territories namely, Andhra Pradesh, Assam, Bihar, Gujarat, Karnataka, Himachal Pradesh, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal, A & N Islands, Goa, Daman and Diu has been in operation since the Fifth Plan. The concept of tribal sub-Plan is flexible and is adopted to meet the local situation in each tribal area. The tribal sub-Plan area has been divided into 178 operational units called Integrated Tribal Development Projects. A project report is prepared for each ITDP and a tribal sub-Plan for each State. The main sources of financing are (i) flow from State Plans, (ii) Special Central Assistance, (iii) flow from sectoral programmes of Central Ministries and departments and (iv) institutional finance.